

Constituencies in the State of West Bengal published in Notification No. SO 494 in Gazette of India dated the 14th February, 1966 under sub-section (3) of section 10 of the Delimitation Commission Act, 1962. [Placed in Library. See No. LT-5625/66].

NOTIFICATION UNDER PROCLAMATION RELATING TO KERALA ANNUAL REPORT OF INDIAN CENTRAL ARECANUT COMMITTEE

The Deputy Minister in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Shinde): I beg to lay on the Table—

(1) A copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960 read with clause (c)(iv) of the Proclamation dated the 24th March, 1965 issued by the Vice-President, discharging the functions of the President, in relation to the State of Kerala:—

- (i) The Kerala Panchayats (Regulation of use of public or private springs, tanks, wells and other water sources) Rules, 1965 published in Notification SRO No. 369/65 in Kerala Gazette dated the 5th October, 1965.
- (ii) SRO No. 381/65 published in Kerala Gazette dated the 19th October, 1965 making certain amendments in the Kerala Panchayats (Licensing) of Dangerous and Offensive Trades and Factories) Rules, 1963;
- (iii) SRO No. 393/65 published in Kerala Gazette dated the 2nd November, 1965 making certain amendment in the Kerala Panchayats (Authorising of Expenditure) Rules, 1964;
- (iv) SRO No. 421/65 published in Kerala Gazette dated the 30th November, 1965 making certain amendments in the Kerala Panchayats (Election of Members) Rules, 1962;

(v) SRO No. 451/65 published in Kerala Gazette dated the 21st December, 1965 making certain amendment in the Kerala Panchayats (Custody of Records and Grant of copies of Proceedings or Records) Rules, 1962.

[Placed in Library. See No. LT-5626/66].

(2) A copy of the Annual Report of the Indian Central Arecanut Committee for the year 1963-64 (Hindi version). [Placed in Library. See No. LT-5627/66].

Shri S. M. Banerjee (Kanpur): About item No. 5 on the Order Paper, I want to say something. This item is a copy of Order No. 16 of the Delimitation Commission determining delimitation of parliamentary and assembly constituencies in West Bengal.

I would like to know from the hon. Minister what will be the fate of the Scheduled Castes and Scheduled Tribes if the Lokur Committee's Report is accepted. Certain constituencies have been delimited. This is a very important matter...

Mr. Speaker: But it cannot be taken up in this manner.

Shri S. M. Banerjee: Let him give a hint at least.

Mr. Speaker: Can he answer that?

Shri C. R. Pattabhi Raman: No. Copy of the order is there.

12.06 hrs.

RELEASE OF MEMBER ON PAROLE

(Shri R. Umanath)

Mr. Speaker: I have to inform the House that I have received the following communication dated 25th February, 1966 from the Superintendent, Central Jail, Cuddalore:—

"I have the honour to inform you that Shri R. Umanath, Member, Lok Sabha, was released on parole for a period of one month on the 20th February, 1966."